To,

The President,
Institute of Cost Accountants of India,
12, Sudder Street,
Kolkata - 700016

Subject: Filing of Cost Audit Report (Form-I) and Compliance Report (Form-A) in the eXtensible Business Reporting Language (XBRL) mode.

Sir,

It has been decided by the Ministry of Corporate Affairs to mandate the cost auditors and the companies to file Cost Audit Reports (Form-I) and Compliance Reports (Form-A) for the year 2011-12 onwards (including the overdue reports relating to any previous year) by using the XBRL taxonomy. These reports, required to be filed in the XBRL format, would be based on the Taxonomy on XBRL being developed for the formats (Form-I & Form-A) given in the following Rules:

(i) Companies (Cost Accounting Records) Rules, 2011
(ii) Cost Accounting Records (Telecommunication Industry) Rules 2011
(iv) Cost Accounting Records (Electricity Industry) Rules 2011
(v) Cost Accounting Records (Sugar Industry) Rules 2011
(vi) Cost Accounting Records (Fertilizer Industry) Rules 2011
(viii) Companies (Cost Audit Report) Rules, 2011
2. Hence, all cost auditors and companies, which are liable to file Cost Audit Reports (Form-I) and Compliance Reports (Form-A), are requested to file their reports with the Central Government after 30th June, 2012 in the XBRL mode by which time the relevant taxonomy together with Form-I & Form-A in XBRL format is likely to be ready and notified.

3. The Institute is requested to circulate this General Circular for the information of all concerned.

(B.B. Ghayal)
Adviser (Cost)
Tel: 011-24366005

Copy to:

1. E-Governance Cell, Ministry of Corporate Affairs, Shastri Bhavan, New Delhi with a request to upload this circular on the MCA’s website.

2. All Regional Directors / Registrars of Companies

3. PS to CAM / PS to MOS

4. PS to Secretary / Special Secretary

5. PS to Joint Secretary (A) / Joint Secretary (R) / Joint Secretary (M)

6. PS to DII (B) / DII (Policy)

7. PS to Economic Adviser